

THE HON'BLE SRI JUSTICE L.NARASIMHA REDDY
AND
THE HON'BLE SRI JUSTICE CHALLA KODANDA RAM

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WRIT APPEAL No.2592 OF 2005

JUDGMENT: *(Per Hon'ble Sri Justice L. Narasimha Reddy)*

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The petitioner was imposed punishment of stoppage of increments with cumulative effect through order, dated 26.10.1983. Stating that the punishment was imposed without conducting enquiry, he filed W.P.No.21332 of 2004. The learned Single Judge dismissed the writ petition through order, dated 19.01.2005. Hence, this writ appeal.

Heard learned counsel for the appellant and learned Standing Counsel for the respondents.

By any standard, the writ petition was hopelessly barred by laches. The appellant did not feel any grievance under the order, dated 26.10.1983, for a period of 20 years. It is only thereafter he approached this Court. We do not find any basis to interfere with the order passed by the learned Single Judge.

Hence, the Writ Appeal is dismissed. There shall be no order as to costs.

The miscellaneous petition filed in the Writ Appeal shall stand disposed of.

L. NARASIMHA REDDY, J.

CHALLA KODANDA RAM, J.

08.08.2014
KH/vv